

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 1837/2021

This the 10th day of September, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Pooja Devi
D/o Late Shri Rajender
Aged about 23 years
R/o VPO-Chuliana, District-Rohtak
Haryana -124501
Presently in Delhi.Applicant

(through Advocate: Shri Nilansh Gaur)

VERSUS

1. Commissioner of Police
Police Head Quarter, MSO Building
I.P. Estate, New Delhi – 110 002.
2. Deputy Commissioner of Police
Recruitment Cell, New Police Line, Delhi – 110 009.
3. Chairman
Staff Selection Commission
CGO Complex, Block No.2
Lodhi Road, New Delhi – 110 003. Respondents

(through Advocate: Shri H.A. Khan and Shri Sanjeev Yadav)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

At the outset, learned counsel for the applicant submits that during the pendency of the OA, the respondents have granted the relief as sought in the present OA and to this effect, he has received an order passed by the respondents





through Mr. H.A. Khan, learned counsel for the respondents today. He submits that in view of the aforesaid, the OA has become infructuous.

2. Accordingly, OA is disposed of as having become infructuous.

(Mr. R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

/anjali/daya